

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 105
(IB)-693(PB)/2019

IN THE MATTER OF:

Mr. Vijender Singh Yadav

.... Applicant/petitioner

v.

Rajesh Projects (India) Pvt. Ltd.

.... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 26.07.2019

CORAM:

CHIEF JUSTICE (RTD.) M.M. KUMAR
HON'BLE PRESIDENT

DR. V.K SUBBURAJ,
HON'BLE MEMBER (TECHNICAL)

PRESENT:-

For the petitioner:

Mr. Nitin Kaushik, Adv.

For the respondent

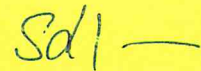
Mr. Aman Anand, Mr. Parth Kaushik, Advs.

ORDER

On account of stay on the proceedings before this Tribunal by Hon'ble Supreme Court the hearing is deferred to 05.08.2019.



(M.M.KUMAR)
PRESIDENT



(DR. V.K SUBBURAJ)
MEMBER (TECHNICAL)